10—मैसर्स फैक्ट इंजिनियरिंग एण्ड डिजाइन आर्गेनिजेशन
11—मैसर्स खालसा इंजिनियरिंग क०
12—मैसर्स रिचर्डसन एण्ड कुड्डास
13—मैसर्स कुम्भानी
14—मैसर्स जनरल इलैक्ट्रिक क०

(ii) **कार्य के संविदा पर दिए जाने के कारण**—खानों और सयत्रों के लिए विभिन्न संनिर्माण कार्य-कलाप विशिष्ट कार्य के है और इन कार्यों का संविदा पर समुनदर्शित करना साधारण पद्धति है। बेतड़ी ताम्र प्रायोजना मे भी इसी पद्धति का अनुपालन किया जा रहा है विशेषकर उन कार्यों के लिए जो स्थायी प्रकृति के नहीं है ताकि संनिर्माण अवस्था म अस्थायी रूप से की जाने वाली उस अतिरिक्त भर्ती को रोका जा सके जिस उत्पादन अवस्था के दौरान जारी नहीं रखा जा सकता। तथापि, कम्पनी के वर्तमान संसाधनों के अन्तर्गत जब कभी संभव हो, रूपक दबाव, व्यधन, संनिर्माण का पर्यवेक्षण आदि कार्यों का विभागीय रूप से भी किया जाता है।

मध्य प्रदेश मे खानों की खुदाई के लिए लाइसेंस जारी किया जाना

6593 **श्री अरविन्द नेताम** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि

(क) गत तीन वर्षों म मध्य प्रदेश के बस्तर जिले मे खनिजो को निकालने हेतु कितनी गैर-सरकारी फर्मों को खानो की खुदाई के लिये लाइसेंस और खनन-पट्टे दिये गये, और

(ख) ऐसे लाइसेंस देने संबंधी शर्तें क्या है?

इस्पात और खान मंत्रालय मे राज्य मंत्री (श्री शाहनवाज खां) (क) और (ख) जानकारी एकत्रित की जा रही है और सभा पटल पर रख दी जाएगी।

Use of land vacated by Resettled Displaced Persons in Dandakaranya and Recovery of Loans and Properties from them

6594 SHRI ARVIND NETAM Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether families of resettled displaced persons have deserted Dandakaranya Project, if so the number of families and whether the house and land vacated by the displaced persons families in Dandakaranya are being given to the local tribal families

(b) if not the reasons therefor and

(c) whether the families deserted have returned the properties of the Project and loans outstanding against them and if not the manner in which the loans and properties will be recovered?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR) (a) and (b) According to the information received from the Dandakaranya Project Administration 3215 families had left the rehabilitation sites and villages during the period 16 12 1971 to 6 5-1972 The vacant lands and houses are being utilized for the rehabilitation of other erstwhile East Pakistan families awaiting rehabilitation

(c) Some families have returned some items such as bullocks None have repaid outstanding loans There is no means of recovering properties and outstanding loans except to the extent that the land and houses and bullocks if any are utilised for the resettlement of other displaced families

Integrated Development and Tribal Development by Dandakaranya Development Authority

6595 SHRI ARVIND NETAM Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether the Dandakaranya Development Authority was set up with dual purpose of refugees resettlement and integrated development of the area with special reference to tribal developn ent,